BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 19/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018

Name of the Company:

Quippo Energy Ltd

V/s.

Nirman Industries Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. MIHER PARIKH

Advocate

Chilinan .

2. DR- CHETAN RAJPUROHIT

Advocati

3 PAVAN S. GODIAWALA

ADVOCATE

RESPONDENT Mulliament

<u>ORDER</u>

Learned Advocate Mr. Mihir Parikh with Learned Advocate Mr. Chetan Rajpurohit present for Operational Creditor/Petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent.

Proof of service filed on Respondent.

Learned Advocate Mr. Pavan Godiawala filed Vakalatnama for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, within two weeks from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 20.02.2018 for objection of Respondent, if any, and for hearing before admission.

Howen

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 5th day of February, 2018.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL